

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 128
(IB)-1272(PB)/2019

IN THE MATTER OF:

Sunil Mishra	Applicant/petitioner
Vs.		
Educomp-Raffles Higher Education Ltd.	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the applicant	Mr. Pran Malik, Adv.
For the respondent	Ms. Neha Mathen, Adv.

ORDER

Ld. Counsel for the petitioner states that the matters have been amicably settled and he has instructions to apply for withdrawal of the petition. In view of the above the petition is dismissed as withdrawn as there is an amicable settlement. However, liberty is granted to revive the matter, if terms of settlement are not complied with.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)